

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.73/MP/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of compensation from the Respondent for deviation from the scheduled power under the Power Purchase Agreement dated 7.3.2019 entered into between the Petitioner and the Respondent.

Date of Hearing : **15.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : DB Power Limited (DBPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVNL)

Parties Present : Ms. Nishtha Wadhwa, Advocate, DBPL
Ms. Swapna Seshadri, Advocate, NVVNL
Shri Anand Ganesan, Advocate, NVVNL
Shri Sarthak Sareen, Advocate, NVVNL
Shri Karthikeyan M, Advocate, NVVNL
Shri Arvind Patle, NVVNL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. Accordingly, the matter was adjourned.

2. The Petition will tentatively be listed for hearing on **11.10.2023 at 3.00 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)